

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 108

IA No. 1303/2024

And

CP (IB) No. 121/Chd/Chd /2023

**IN THE MATTER OF:**

IDBI Bank Limited

...Petitioner

Vs.

Amarjit Singh Cheema

...Respondent

**Under Section:** 95(1), IBC 2016, Rule 11 NCLT Rules, 2016

**Order delivered on 10.07.2024**

**CORAM:**

**SH. UMESH KUMAR SHUKLA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the IDBI Bank : Mr. Harsh Garg, Advocate

For the RP : Mr. Dharam Paul Garg, Advocate

For the Respondent/PG : Mr. Vishav Bharti Gupta, Advocate

**ORDER**

It is stated by Mr. Vishav Bharti Gupta, Advocate appearing for the respondent that the matter has been settled between the parties and the OTS will be put up before the Bank within two weeks. Be that as it may, let the matter be listed on 12.08.2024.

-sd-  
**(UMESH KUMAR SHUKLA)**  
**MEMBER (T)**

-sd-  
**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**

SM